

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.
M.A.NO. 1066/94 in O.A.1213/94.

Date of Order: 23-2-95.

Between:

J.Papaiah.

and

Applicant.

1. Collector, Central Excise,
Basheerbagh, Hyderabad.
2. The Secretary, Ministry of Finance,
Govt.of India, New Delhi-1.

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Respondents.

For the Applicant: Mr. S.Ramakrishna Rao, Advocate

For the Respondents: Mr.N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

The applicant in the OA filed this MA seeking direction to the respondents to reserve one post of LDC proposed to be filled in through departmental promotion committee.

In these circumstances, the following orders are passed.

Any promotion that is going to be made to the post of LD from the quota for Gr.'D' will be subject to the result in the OA.

List the OA for final hearing immediately below admissions on 14-3-95.

The MA is ordered accordingly.

Prashant
Deputy Registrar(J)CC

To

1. The Collector, Central Excise, Basheerbagh, Hyderabad.
2. The Secretary, Ministry of Finance, Govt.of India, New Delhi-1.
3. One copy to Mr. S.Ramakrishna Rao, Advocate CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One spare copy.

pvm

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(AIEN)

DATED: 23-2-1995

posting
list this A for final hearing
before admission on
14-3-95

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

1066/94

in

O.A.No.

1213/94

T.A.No.

(w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

Dvm

